

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT - II)

Item No.201
(CAA)-63/ND/2021

IN THE MATTER OF:

Govindam Dresses Pvt. Ltd. And M/s ... Applicant/Petitioner
Diksha Windsor computers Pvt. Ltd.

Under Section: 230-232 of the Companies Act, 2013

Order delivered on 18.08.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA,
HON'BLE MEMBER (J)

SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

PRESENT: For Income Tax Department: Sunil Agarwal, Senior Standing Counsel; Tushar Gupta, Junior Standing Counsel with Nandini Sahajwani, Advocate., Hemlata Rawat Adv. for OL, PCA Abhishek Nahta-Petitioner Companies, Adv. Shankari Mishra, Adv Rishabh Sachdeva

ORDER

Ms. Nandini appeared for the IT Department and submitted that only yesterday, she has received the report form the Department and therefore, seeks adjournment to file the same. She further submitted that the IT Department has no objections to the proposed scheme.

Considering this, last opportunity is granted to the IT Department to file its report. The IT Department is directed to file the report within 3 days.

List the matter on 24.08.2021.



(L.N. GUPTA)
MEMBER (T)



(ABNI RANJAN KUMAR SINHA)
MEMBER (J)